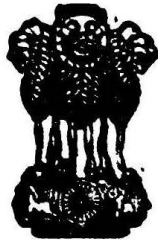


**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Third LOK SABHA**

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**EIGHTY-FIFTH REPORT**

(Third Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Eighty-Fifth Report.

2. The Committee met on the 11th April, 1966, for:—

Classification and allocation of time for discussion of the following Bills under Rule 294 (1) (b) and 294 (1) (c) of the Rules of Procedure respectively:—

(1) The National Rifle Training Scheme Bill, 1966 by Shri S. C. Samanta.

(2) The Constitution (Amendment) Bill, 1966 (*Amendment of article 239A*) by Shri Naval Prabhakar.

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Naval Prabhakar attended the sitting.

4. After considering all aspects of the Bills, the Committee placed the Bills in category 'B' and recommended allocation of time to them as indicated below:—

(1) The National Rifle Training Scheme Bill, 1966. 1½ hrs.

(2) The Constitution (Amendment) Bill, 1966. 1½ hrs.  
(*Amendment of article 239A*).

*Recommendation*

5. The Committee recommend that the categorisation and allocation of time to Bills as shown in paragraph 4 above be agreed to by the House.

New Delhi;  
April 11, 1966.  
Chaitra 21, 1888 (Saka).

S. V. KRISHNAMOORTHY RAO,  
Chairman,  
Committee on Private Members'  
Bills and Resolutions.